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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ <u>W.P.(C) 11147/2021 & CM No. 34325/2021</u>

DR SUSHREE SWARUPA TRIPATHY Petitioner

Through: Mr. Shekhar Kumar, Advocate.

versus

PRABHAT KUMAR GUPTA & ORS. Respondents

Through: Ms Arundhati Katju with Ms Bhabna

Das, Mr Sai Kaushal and Ms Shristi Borthakur, Advocates for respondent

no.1.

Mr. Ripudaman Bhardwaj, CGSC and Ms. Vibhooti Malhotra, Advocate

for R-2 and R-3.

CORAM:

HON'BLE MR. JUSTICE RAJIV SHAKDHER HON'BLE MR. JUSTICE TALWANT SINGH

ORDER

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22.02.2022

[Court hearing convened via video-conferencing on account of COVID-19]

- 1. Ms Bhabna Das, who appears for respondent no. 1, says that the counter-affidavit was lodged with the Registry on 21.02.2022.
- 1.1. Ms Das will take the requisite steps to bring the same on record.
- 1.2. A copy of the counter-affidavit will be furnished to Mr Shekhar Kumar, who appears on behalf of the petitioner.
- 2. Ms Vibhooti Malhotra, who appears for respondent nos. 2 and 3, seeks and is granted four weeks to file the counter-affidavit.
- 2.1. A copy of the same will also be furnished to Mr Kumar.
- 3. Mr Kumar is given the opportunity to file rejoinder(s).
- 3.1. The rejoinder(s), if any, will be filed within three weeks, after the service of the counter-affidavit(s).

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4. List the matter on 22.08.2022, at the end of the Board, in the category of 'After Notice Miscellaneous Matters'.

RAJIV SHAKDHER, J

TALWANT SINGH, J

FEBRUARY 22, 2022/*mr*

Click here to check corrigendum, if any

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